

*Repealed by Act 48 of 1952*

RECEIVED ASSENT ON *c. 1249* Act No *XLVIII* of *1949*

[AS PASSED BY THE DOMINION LEGISLATURE]

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furth~~er~~ to amend the Indian Arms Act, 1878.

WHEREAS it is expedient further to amend the Indian Arms Act, 1878 (XI of 1878), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Indian Arms (Amendment) Act, 1949.

2. **Amendment of section 1, Act XI of 1878.**—In clause (a) of the second paragraph of section 1 of the Indian Arms Act, 1878 (hereinafter referred to as the said Act), after the words "sea-going vessel" the words "or aircraft" shall be inserted.

3. **Amendment of section 6, Act XI of 1878.**—In section 6 of the said Act,—

(a) for the words "by sea or by land" the words "by sea, land or air" shall be substituted;

(b) in the *Explanation*, after the words "by sea" the words "or air" shall be inserted.

4. **Amendment of section 10, Act XI of 1878.**—In the *Explanation* to section 10 of the said Act, for the word "port" the words "sea port or air port" shall be substituted.